# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

### BEFORE

# HON'BLE SHRI JUSTICE VIVEK RUSIA

# ON THE 22<sup>nd</sup> OF MARCH, 2024

# WRIT PETITION No. 6499 of 2024

#### **BETWEEN:-**

LUCKY S/O GANESH KOLI, AGED ABOUT 22 YEARS, OCCUPATION: LABORER SUDAMA COLONY SENDHWA, P.S. SENDHWA CITY, DISTRICT BARWANI (MADHYA PRADESH)

#### .....PETITIONER

(BY SHRI VIJAY SHARMA, ADVOCATE.)

### <u>AND</u>

- 1. THE STATE OF MADHYA PRADESH PRINCIPAL SECRETARY VALLABH BHAWAN BHOPAL (MADHYA PRADESH)
- 2. DISTRICT MAGISTRATE OFFICE OF DISTRICT MAGISTRATE, BARWANI DIST. BARWANI (MADHYA PRADESH)
- 3. SUPERINTENDENT OF POLICE OFFICE OF SUPERINTENDENT OF POLICE BARWANI, DIST. BARWANI (MADHYA PRADESH)

.....RESPONDENTS

# (BY SHRI DEVDEEP SINGH, GOVERNMENT ADVOCATE.)

This petition coming on for orders this day, the court passed the

following:

#### **ORDER**

The petitioner has filed the present petition being aggrieved by the order dated 23.01.2024 passed by District Magistrate, Barwani M.P. under Section 5 (A) & (B) of Madhya Pradesh Rajya Suraksha Adhiniyam, 1990 (hereinafter referred a "Adhiniyam, 1990") whereby he has been externed for a period of

four months from the limits of Barwani District and nearby Districts Dhar, Alirajpur, Khargone, Khandwa, and Burhanpur. Being aggrieved by the aforesaid order, the petitioner has a remedy to file an appeal under Section 9 of Adhiniyam, 1990 before the Commissioner but he has approached this Court after two months. Now, only less than two months are left to complete the period of four months of externment.

02. Learned counsel for the petitioner submits that vide order dated 13.12.2022 passed by District Magistrate, District Barwani M.P., he was externed for the period of one year from the limits of Barwani District and nearby Districts Jhabua, Alirajpur, Khargone, Khandwa, Burhanpur and Indore and after completion of one year, on 13.12.2023 he came back to the city and he was directed to give bond of Rs.30,000/- under Section 111 of Code of Criminal Procedure, 1973. Again, vide order dated 11.01.2024, he was directed to give bond of Rs.20,000/-.

03. After completion of one year of externment period, two more cases have registered against this petitioner under Section 294, 323, 506 & 34 of IPC vide crime Nos.490/2023 and 492/2023, he is aged about 22 years and as many as 10 cases are registered against him between year 2018 till 2023, therefore, despite furnishing a bond and externment, he is not able to control his criminal activities.

04. In view of the above, no case for interference is made out. Accordingly, this Writ Petition stand **dismissed**.

